CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No. 66/2018 O.A. No.4293/2014

New Delhi this the 15th day of February, 2019

HON'BLE MS. NITA CHOWDHURY, MEMBER (A) HON'BLE MR. S.N. TERDAL, MEMBER (J)

Sh. Raj Kumar @ Rajesh S/o Shri Chander R/ o House No. 307, Block-C3 Sultan Puri, New Delhi.

..... Applicant

(By Advocate: Mr. GS Sharma)

Versus

- 1. Dr. Puneet Goyal
 Commissioner
 South Delhi Municipal Corporation
 Civic Centre, Minto Road,
 New Delhi-110002.
- Ms. Mona. A. Sriniwasan
 Deputy Commissioner
 SDMC (West Zone)
 Dr. Sahib Singh Verma Bhawan
 Rajouri Garden, New Delhi-110027.
 -Respondents

(By Advocate: Mr. RK Jain)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

When the matter is taken up, both the parties are present. Counsel for the respondents draws our attention to the order passed by them with regard to the compassionate appointment for the applicant. Vide order dated 07.12.2018, they have given a detailed reasoning for not considering the applicant for appointment on compassionate basis which reads as under:-

"His application was considered by the Compassionate Ground Board in its meeting held on 02.11.2018. On perusal of relevant records, the Board observed that the widow of the deceased is getting pension. Two elder sons of the deceased are employed as Regular Safai Karamchari in SDMC. Further daughter of the deceased is married and also employed as Substitute Safai Karamchari in SDMC. There is no liability of the deceased on the applicant."

2. In view of the fact that the application of the applicant for compassionate appointment has been considered by the duly constituted Committee and that they have given cogent reasons for their decision, we find compliance with the orders of this Tribunal. Hence, notices are discharged and the CP is closed.

(S. N. Terdal) Member (J) (Nita Chowdhury) Member (A)